

**HIGH COURT OF SIKKIM
GANGTOK**

No. 50./HCS

Date: 04.12.2024

N-O-T-I-F-I-C-A-T-I-O-N

In exercise of the powers conferred under Article 229 of the Constitution of India and all other powers enabling in this behalf, the Hon'ble, the Chief Justice, High Court of Sikkim, is hereby pleased to make the following rules, to further amend the Sikkim High Court Computer Cadre Service Rules, 2013; namely,-

1. Short title, commencement and application:

- (i) These Rules may be called the Sikkim High Court Computer Cadre Service (Amendment) Rules, 2024.
- (ii) They shall come into force immediately.

2. Amendment of Rule 12.- In Rule 12 of the Sikkim High Court Computer Cadre Service Rules, 2013, in Sub-rule (1), for the figures 7%, 22%, 22% 21% and 21%, the figures 4%, 12%, 12%, 11% and 11% shall respectively be substituted.

By Order,

sd/-
Registrar General